

fused. We cannot help it. They are not able to decide. They have not done their in home work.

MR. SPEAKER : Can we then take it up at 4 o' clock ? Let us start it at Four.

PROF. MADHU DANDAVATE : It will go on till the Government is disposed of—I mean till the adjournment motion is disposed of.

SHRI VIJAY N. PATIL (Erandol) : On a point of order...

MR. SPEAKER : What is the point of order ?

SHRI VIJAY N. PATIL : Rule 58(v) on restrictions on right to move motion says that the motion shall not revive discussion on a matter which has been discussed in the same session. We have discussed it during Question Hour, under question No. 2.

MR. SPEAKER : Over-ruled.

PROF. K. K. TEWARY (Buxar) : I draw your attention to an extremely serious matter. The Pakistan Parliament has been discussing on an adjournment motion...

MR. SPEAKER : I will allow it. If I have time, I will do it. Please sit down now.

PROF. K. K. TEWARY : The Pakistani Minister while replying to the debate has said that their people cannot remain indifferent to what is happening in India. I wish the Opposition would show the same concern for the defence of this country, which they have shown to frivolous issues.

MR. SPEAKER : We will take it up. Don't worry.

PROF. K. K. TEWARY : They should show the same concern.

SHRI P KOLANDAIVELU (Gobichettipalayam) : What about my Calling Attention with regard to the Sri Lanka problem ? In the B.A.C. at least today...

MR. SPEAKER : We will take it up. You were not there. We have decided we would be taking up every subject, one by one.

SHRI THAMPAN THOMAS (Mavelikara) : The Hon. Finance Minister has disclosed the budget estimates prior to the presentation of the Budget in the House ..

MR. SPEAKER : Sit down. I have already got something. I will give it tomorrow.

SHRI THAMPAN THOMAS : I have given a privilege motion on that.

MR. SPEAKER : Please sit down. I will give my ruling.

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12.12 hrs.

#### PAPERS LAID ON THE TABLE

[English]

#### Food Corporation of India (Staff) (Ninety-Second Amendment) Regulations, 1986

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKER) : I beg to lay on the Table a copy of the Food Corporation of India (Staff) (Ninety-Second Amendment) Regulations, 1986 (Hindi and English versions) published in Notification No. EP 8(1)/84 in Gazette of India dated the 31st January, 1986 together with a corrigendum thereto published in Notification No. 13(1)/86-B.C. in Gazette of India dated the 12th February, 1986, under sub-section (5) of section 45 the Food Corporation Act, 1964.

[Placed in Library. See No. L.T. 1962/86]

#### Annual Report and Review on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year, 1984-85

THE MINISTER OF STATE OF  
THE MINISTRY OF TEXTILES (SHRI

**KHURSHID ALAM KHAN**) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956—

- (1) Review by the Government on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1984-85.
- (2) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1984-85 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 1963/86]

**Notifications under section 159 of the Customs Act, 1962, under section 296 of the Income Tax Act, 1966, under Control Excise Rules, 1944, under Central Excise and Salt Act 1944 and Life Insurance Corporation of India III and IV employees Revision of Terms and condition of service (Amendment) Rule, 1986**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY)** : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :
  - (i) G.S.R. 909(E) published in Gazette of India dated the 19th December, 1985 together with an explanatory memorandum extending the validity of customs duty exemption under Notification No. 123-Customs dated the 11th April, 1985 on wireless apparatus, accessories and components imported by amateur radio operators upto 31st December, 1986 and also enhancing the value limit for import from

Rupees 10,000 to Rupees 15,000.

- (ii) G.S.R. 910(E) published in Gazette of India dated the 19th December, 1985 together with an explanatory memorandum extending the validity of Notification No. 21/84-Customs dated the 15th February, 1984 upto 31st December, 1986.
- (iii) G.S.R. 911(E) published in Gazette of India dated the 19th December, 1985 together with an explanatory memorandum making certain amendment to Notification No. 215-Customs dated the 2nd August, 1976 so as to withdraw the customs duty exemption on Mettler single pan balance.
- (iv) G.S.R. 927(E) published in Gazette of India dated the 23rd December, 1985 together with an explanatory memorandum regarding exemption to acetic acid from basic customs duty in excess of 30 per cent *ad valorem*.
- (v) G.S.R. 932(E) and 933(E) published in Gazette of India dated the 24th December, 1985 together with an explanatory memorandum regarding exemption to components of fuel efficient motor cars of engine capacity exceeding 1000 cubic centimetres when such components are imported by a manufacturer of fuel efficient motor cars of engine capacity exceeding 2000 cubic centimetres for providing warrantly coverage or after sales service to their customers from basic customs duty in excess of 25 per cent *ad valorem* and auxiliary duty of customs in excess of 20 per cent *ad valorem*.

- (vi) G.S.R. 943(E) and 944(E) published in Gazette of India dated the 30th December, 1985 together with an explanatory memorandum regarding exemption to supplies made from the warehoused goods belonging to the Air-India International to the specific two 737 Aircrafts maintained and operated by the Indian Air Force for the use of the Government of India for certain special assignments from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (vii) G.S.R. 943(E) published in Gazette of India dated the 31st December, 1985 together with an explanatory memorandum making certain amendment to Notification No. 34/82-Customs dated the 28th February, 1982.
- (viii) G.S.R. 949(E) published in Gazette of India dated the 31st December, 1985 together with an explanatory memorandum rescinding Notification No. 150/83-Customs dated the 19th May, 1983.
- (ix) G.S.R. 950(E) published in Gazette of India dated the 31st December, 1985 together with an explanatory memorandum making certain amendment to Notification No. 168/85-Customs dated the 24th May, 1985.
- (x) G.S.R. 951(E) and 955(E) published in Gazette of India dated the 31st December, 1985 together with an explanatory memorandum regarding exemption to Match splints (undipped) from the basic customs duty in excess of 25 per cent *ad valorem* and from the whole of the auxiliary duty of customs leviable thereon.
- (xi) G.S.R. 955(E) published in Gazette of India dated the 31st December, 1985 together with an explanatory memorandum extending the validity of Notification No. 13/85-Customs dated the 6th January, 1985 upto 31st December, 1986.
- (xii) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1986 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (xiii) G.S.R. 3(E) published in Gazette of India dated the 1st January, 1986 together with an explanatory memorandum regarding exemption to goods imported into India under the Import-Export Pass Book Scheme from the whole of basic and auxiliary duties of customs leviable thereon.
- (xiv) G.S.R. 4(E) published in Gazette of India dated the 1st January, 1986 together with an explanatory memorandum regarding exemption to all goods covered by Notification No. 2/86-Customs dated the 1st January, 1986 from the auxiliary duty of customs leviable thereon.
- (xv) G.S.R. 5(E) published in Gazette of India dated the 2nd January, 1986 together with an explanatory memorandum seeking to raise the basic customs duty on unalloyed Zinc and Lead unwrought from 55 per cent *ad valorem* to 85 per cent *ad valorem* and scrap of Lead from 60 per cent *ad valorem* to 85 per cent *ad valorem*.
- (xvi) G.S.R. 6(E) published in Gazette of India dated the

- 2nd January, 1986 with an explanatory memorandum seeking to reduce the auxiliary duty customs on Zinc Concentrates from 30 per cent *ad valorem* to 15 per cent *ad valorem*.
- (xvii) G.S.R. 8(E) published in Gazette of India dated the 21st January, 1986 together with an explanatory memorandum regarding exemption to certain specified equipment for hotels when imported into India from the basic customs duty in excess of 15 per cent *ad valorem* and from the whole of additional duty of customs leviable thereon.
- (xviii) G.S.R. 10(E) published in Gazette of India dated the 3rd January, 1986 together with an explanatory memorandum making certain amendment to Notification No. 36-Customs dated the 1st March, 1983 so as to increase the basic customs duty on silicones from 100 per cent *ad valorem* to 150 per cent *ad valorem*.
- (xix) G.S.R. 23(E) published in Gazette of India dated the 15th January, 1986 together with an explanatory memorandum regarding exemption to sponge iron when imported by integrated steel plants from basic customs duty in excess of 10 per cent *ad valorem* and from the whole of the additional duty of customs leviable thereon.
- (xx) G.S.R. 27(E) published in Gazette of India dated the 17th January, 1986 together with an explanatory memorandum regarding exemption to potassium penicillin G first crystals and potassium penicillin V first crystals from the whole of basic and additional duties of customs leviable thereon.
- (xxi) G.S.R. 28(E) published in Gazette of India dated the 17th January, 1986 together with an explanatory memorandum making certain amendment to Notification No. 228-Customs dated the 16th August, 1983 so as to increase the basic customs duty on 6-APA from 70 per cent to 100 per cent *ad valorem*.
- (xxii) G.S.R. 29(E) published in Gazette of India dated the 17th January, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 158-Customs, 164-Customs and 169-Customs dated the 24th May, 1985.
- (xxiii) G.S.R. 30(E) published in Gazette of India dated the 17th January, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 45-Customs dated 1st March, 1979, 208-Customs dated the 22nd September, 1981 and 57-Customs dated the 17th March, 1985.
- (xxiv) G.S.R. 31(E) published in Gazette of India dated the 17th January, 1986 together with an explanatory memorandum regarding exemption to Cephalexin tablets, capsules and syrups, Cloxacillin sodium capsules, syrups and injections and Cephaloridine injections from the whole of the additional duty of customs leviable thereon.
- (xxv) G.S.R. 39(E) published in Gazette of India dated the 20th January, 1986 together with an explanatory memorandum rescinding Notification

- No. 202/84-Customs dated the 19th July, 1984.
- (xxvi) G.S.R. 47(E) published in Gazette of India dated the 20th January, 1986 together with an explanatory memorandum making certain amendment to Notification No. 161/85-Customs dated the 24th May, 1985.
- (xxvii) G.S.R. 41(E) published in Gazette of India dated the 20th January, 1986 together with an explanatory memorandum making certain amendment to Notification No. 58/83-Customs dated the 1st March, 1983 so as to provide that customs duty on unaccompanied baggage will be charged at 200 per cent *ad valorem* (plus auxiliary duty at 40 per cent *ad valorem*) and the concessional rate of 180 per cent *ad valorem* (plus auxiliary duty at 40 per cent *ad valorem*) will not be applicable to un-accompanied baggage.
- (xxviii) The Baggage (Conditions of Exemption) Amendment Rules, 1986 published in Notification No. G.S.R. 42(E) in Gazette of India dated the 20th January, 1986.
- (xxix) The Baggage (Amendment) Rules, 1986 published in Notification No. G.S.R. 43(E) in Gazette of India dated the 20th January, 1986.
- (xxx) G.S.R. 38(E) published in Gazette of India dated the 20th January, 1986 together with an explanatory memorandum containing Corrigendum to Notification No. G.S.R. 688(E) published in Gazette of India dated the 27th September, 1984.
- (xxxi) G. S. R. 47(E) published in Gazette of India dated the 21st January, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa*.
- (xxxii) G.S.R. 49(E) and 50(E) published in Gazette of India dated the 23rd January, 1986 together with an explanatory memorandum regarding exemption to imported steel sheets and blankets used for the manufacture of body panels for the fuel-efficient motor car or fuel-efficient van, of engine capacity not exceeding 1000 cubic centimetres, from basic customs duty in excess of 25 per cent *ad valorem* and from the whole of the additional duty of customs and from the auxiliary duty of customs in excess of 20 per cent *ad valorem*.
- (xxxiii) G.S.R. 53(E) published in Gazette of India dated the 24th January, 1986 together with an explanatory memorandum making certain amendment to Notification No. 11/86-Customs dated the 17th January, 1986 so as to restrict the benefit of exemption from basic and additional duties of customs to potassium penicillin G/V first crystals when imported for the manufacture of 6ADA or 7ADCA, or 7ACA only.
- (xxxiv) G.S.R. 75(E) published in Gazette of India dated the 30th January, 1986 together with an explanatory memorandum extending the validity of Notification No. 19/85 Customs dated the 1st February, 1985 upto 31st March, 1987.
- (xxxv) G.S.R. 77(E) published in Gazette of India dated the 30th January, 1986 together

with an explanatory memorandum extending the validity of Notification Nos. 268/84-Customs dated the 30th October, 1984, 74/85-Customs dated the 17th March, 1985 and 75/85-Customs dated the 17th March, 1985 upto 1st January, 1987.

- (xxxvi) G.S.R. 100(E) published in Gazette of India dated the 7th February, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa* in supersession of Notification No. 21-Customs dated the 21st January, 1986.

[Placed in Library. See No. L.T. 1964/86]

- (2) A copy of the Narcotic Drugs and Psychotropic Substances (Execution of Bond by Convicts or Addicts) Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 912(E) in Gazette of India dated the 26th December, 1985 under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985.

[Placed in Library. See No. L.T. 1965/86]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 295 of the Income tax, 1961 :

- (i) The Income-tax (Eighth Amendment) Rules, 1985 published in Notification No. S.O. 901(E) Gazette of India dated the 18th December, 1985.
- (ii) The Income-tax (Ninth Amendment) Rules, 1985 published in Notification No. S.O. 937 (E) in Gazette of India dated the 31st December, 1985.
- (iii) The Income-tax (Amendment) Rules, 1986 published in Notification No. S.O. 1(E) in

Gazette of India dated the 3rd January, 1986.

[Placed in Library. See No. L.T. 1966/86]

- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :

- (i) G.S.R. 929(E) published in Gazette of India dated the 23rd December, 1985 together with an explanatory memorandum extending the validity of Notification No. 303/83-CE dated the 31st December, 1983 upto 31st December, 1986.
- (ii) G.S.R. 930(E) published in Gazette of India dated the 23rd December, 1985 together with an explanatory memorandum regarding exemption to synthetic rubber latex consumed within the factory in which it is manufactured for further manufacture of synthetic rubber from the whole of the duty of excise leviable there on.
- (iii) G.S.R. 931(E) published in Gazette of India dated the 23rd December, 1985 together with an explanatory memorandum making certain amendment to Notification No. 16/78-CE dated the 24th January, 1978 so as to restrict the partial exemption available to straw board to only such straw board which is manufactured by sun-drying process by factories which do not have any plant installed in the same premises for the manufacture of straw board by any process other than sun-drying process.
- (iv) G.S.R. 928(E) published in Gazette of India dated the 23rd December, 1985 together with an explanatory memorandum extending the validity of Notification No. 24/75-CE

dated the 1st March, 1975 up to 31st March, 1986.

- (v) G.S.R. 946(E) published in Gazette of India dated the 30th December, 1985 together with an explanatory memorandum extending the validity of Notification No. 34/83-CE dated the 1st March, 1983 up to 30th June, 1986.
- (iv) G.S.R. 24(E) published in Gazette of India dated the 15th January, 1986 together with an explanatory memorandum regarding exemption to silver oxide button cells from the whole of the duty of excise leviable thereon.
- (vii) G.S.R. 45(E) published in Gazette of India dated the 20th January, 1986 together with an explanatory memorandum regarding exemption to excisable goods when brought into NOIDA Export Processing Zone from the factories of their manufacture of warehouses situated in the other parts of India for use by the industries located in the said zone for the production of goods intended solely for export from the whole of the duty of excise and the additional duty of excise leviable thereon.

[Placed in Library. See No. LT. 1967/86]

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :

- (i) The Central Excise (Eleventh Amendment) Rules, 1985 published in Notification No. G.S.R. 941(E) in Gazette of India dated the 27th December, 1985.

- (ii) G.S.R. 44(E) published in Gazette of India dated the 20th January, 1986 together with an explanatory memorandum specifying the NOIDA Export Processing Zone at Ghaziabad (Uttar Pradesh) as 'Free Trade Zone'.

[Placed in Library. See No. L.T. 1968/86]

- (6) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 18(E) in Gazette of India dated the 7th January, 1986; under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. L.T. 1969/86]

- (7) A statement (Hindi and English versions) correcting the reply given on the 20th December, 1985 to Unstarred Question No. 4977 by Shri Bhattam Srirama murty about arrears regarding Mysore and Bangalore Palaces.

[Placed in Library. See No. L.T. 1970/86]

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12.13 hrs.

## ASSENT TO BILLS

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the following fourteen Bills passed by the Houses of Parliament during the last session and assented to since a report was last made in the House on the 18th November, 1985 :

1. The Appropriation (No. 6) Bill, 1985
2. The University Grants Commission (Amendment) Bill, 1985.
3. The Appropriation (Railways) No. 5 Bill, 1985